

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1954**

TO BE ANSWERED ON THE 11TH MARCH, 2025/ PHALGUNA 20, 1946 (SAKA)

MURDER CASES

1954. ADV DEAN KURIAKOSE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of murder cases reported in the country during the last three years, State-wise;

(b) whether the increasing cases of honour killings that have taken place during the said period; and

(c) whether the Government has taken any initiatives for reducing these type of murders during the such period?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) & (b): National Crime Records Bureau (NCRB) compiles statistical data on crimes as reported to it by the States/UTs and publishes the same in its annual publication "Crime in India". The latest published report pertains to the year 2022. The State/UT-wise details of cases registered under murder during 2020-2022 are at Annexure-I. State/UT-wise details of cases reported under motive of murder for honour killings during 2020-2022 are at Annexure-II.

(c): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime, rests with the respective State Governments/UT Administrations. State

Governments/UT Administrations are competent to deal with such offences under the extant provisions of laws. However, Government of India has been taking a number of steps to tackle crime against women including crime of honour killings, which are as follows:-

(i) In pursuance of Supreme Court's judgement dated 27-03-2018 in W.P. (C) No.231 of 2010, Ministry of Home Affairs has issued a comprehensive advisory on 31st May, 2018 to all State Governments and Union Territory (UT) Administrations to take/ implement preventive, remedial and punitive measures to address the issues relating to 'honourcrimes'. Preventive steps inter-alia include identification of districts, subdistricts and villages having reported instances of honour killing etc. in the last five years, sensitization of police officers to be vigilant in this regard, timely and prior reporting of such gatherings to senior officers etc. Remedial measures inter-alia, include immediate registration of FIRs, effective investigation of the crime and provision of security to the couple/family. Punitive measures inter-alia include initiation of departmental/disciplinary action against erring police officials and trial of the cases before the designated Court/ Fast Track Court earmarked for the purpose. This advisory is available on this Ministry's website www.mha.gov.in.

(ii) Emergency Response Support System provides a pan-India, single internationally recognized number (112) based system for all emergencies with a location-based service/global positioning service for identifying location of distressed caller and facilitating dispatch of field resources to the location of distress.

(iii) MHA has implemented projects for setting up and strengthening of Women Help Desks in Police Stations in order to make police stations more women friendly and to take necessary action for women in distress.

(iv) Ministry of Women & Child Development is implementing One Stop Centre (OSC) Scheme across the country. The objectives of the One Stop Centre Scheme are to provide integrated support and assistance to women affected by violence, both in private and public spaces under one roof and facilitate immediate, emergency and non-emergency access to a range of services including police, medical, legal aid, temporary shelter, counselling and psychological support to fight against any form of violence against women.

(v) The Universalisation of Women Helpline (WHL) Scheme is being implemented by Ministry of Women & Child Development since 1st April, 2015 with the aim to provide an immediate and 24-hour emergency and non-emergency response to women affected by violence across the country by referral service. Under the Scheme, a toll-free round the clock telecom service through short code 181 is provided to women seeking support and information. Women Helpline has been integrated with the Emergency Response Support System 112 (ERSS-112) in 34 States/UTs and Child Helpline (1098) in 32 States/UTs. Presently, Women Helpline-181 is functional in 35 States/UTs.

State/UT-wise Cases Registered under Murder During 2020-2022

SL	State/UT	2020	2021	2022
1	Andhra Pradesh	853	956	925
2	Arunachal Pradesh	45	49	56
3	Assam	1131	1192	1072
4	Bihar	3150	2799	2930
5	Chhattisgarh	972	1007	1013
6	Goa	34	26	44
7	Gujarat	982	1010	959
8	Haryana	1143	1112	1020
9	Himachal Pradesh	91	86	85
10	Jharkhand	1592	1573	1550
11	Karnataka	1331	1357	1404
12	Kerala	306	337	334
13	Madhya Pradesh	2101	2034	1978
14	Maharashtra	2163	2330	2295
15	Manipur	46	46	47
16	Meghalaya	79	80	72
17	Mizoram	28	24	31
18	Nagaland	25	27	21
19	Odisha	1470	1394	1379
20	Punjab	757	723	670
21	Rajasthan	1719	1786	1834
22	Sikkim	11	14	9
23	Tamil Nadu	1661	1686	1690
24	Telangana	802	1026	937
25	Tripura	114	122	109
26	Uttar Pradesh	3779	3717	3491
27	Uttarakhand	160	208	187
28	West Bengal	1948	1884	1696
	TOTAL STATE(S)	28493	28605	27838
29	A&N Islands	5	16	7
30	Chandigarh	22	17	18
31	D&N Haveli and Daman & Diu	13	14	16
32	Delhi	472	459	509
33	Jammu & Kashmir	149	136	99
34	Ladakh	0	5	5
35	Lakshadweep	0	1	0
36	Puducherry	39	19	30
	TOTAL UT(S)	700	667	684
	TOTAL (ALL INDIA)	29193	29272	28522
Source: Crime in India				

State/UT-wise Cases Reported under Motive of Murder for Honour Killings During 2020-2022

Sl. No.	State/UT	2020	2021	2022
1	Andhra Pradesh	2	1	0
2	Arunachal Pradesh	0	0	0
3	Assam	0	0	0
4	Bihar	2	0	1
5	Chhattisgarh	1	0	1
6	Goa	0	1	0
7	Gujarat	0	0	0
8	Haryana	4	4	0
9	Himachal Pradesh	0	0	0
10	Jharkhand	4	8	4
11	Karnataka	0	1	0
12	Kerala	1	0	0
13	Madhya Pradesh	3	6	5
14	Maharashtra	0	0	0
15	Manipur	0	0	0
16	Meghalaya	0	1	0
17	Mizoram	0	0	0
18	Nagaland	0	0	0
19	Odisha	0	0	0
20	Punjab	4	8	4
21	Rajasthan	0	0	0
22	Sikkim	0	0	0
23	Tamil Nadu	0	0	0
24	Telangana	2	0	3
25	Tripura	0	0	0
26	Uttar Pradesh	0	2	0
27	Uttarakhand	0	0	0
28	West Bengal	0	0	0
	TOTAL STATE(S)	23	32	18
29	A&N Islands	0	0	0
30	Chandigarh	0	0	0
31	D&N Haveli and Daman & Diu	1	0	0
32	Delhi	0	0	0
33	Jammu & Kashmir	1	1	0
34	Ladakh	0	0	0
35	Lakshadweep	0	0	0
36	Puducherry	0	0	0
	TOTAL UT(S)	2	1	0
	TOTAL (ALL INDIA)	25	33	18
Source: Crime in India				
